IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 13.9.2002

CP 11/2001

- Ramesh Kumar son of Shri Mohan Lal, resident of Charr Darwaja, Bansbadanpura, Bada Shani Mandir Ke Pass, Jaipur.
- Buddi Prakash Verma son of Shri Harshahay Verma, resident of S B-161, Gandhi Nagar, Jaipur.

....Applicants.

## VERSUS

- Shri T.P. Singhal, Custom Commissioner, Revenue Building, Statute Circle, Jaipur.
- Shri Balveer Singh, Commissioner, Central Revenue Building, Statute Circle, Jaipur.

....Respondents.

Mr. P.P. Mathur, Counsel for the applicants.

Mr. P.C. Sharma, Proxy counsel for

Mr. Sanjay Pareek, Counsel for the respondents.

## CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative) Hon'ble Mr. M.L. Chauhan, Member (Judicial).

## ORDER (ORAL)

This CP was filed for the alleged disobedience of the order of the Tribunal dated 16.11.2000 passed in OA No. 543/94.

- Notices were issued and reply was filed. 2.
- At the time of hearing of the CP, the learned counsel for the applicants submits that he does not want to proceed this CP further and wants to withdraw the same. Prayer granted. In the circumstances, this CP is dismissed as withdrawn.

MA No. 403/2001 filed by the applicants and MA No. 387/2002 filed by the respondents are also dismissed as withdrawn.

(M.L. CHAUHAN)

MEMBER (J)

(H.O. GUPTA)

MEMBER (A)

AHQ

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